

[Mr. Speaker]

modifications are accepted, the rules stand amended accordingly. Therefore, I do not treat it as a discussion apart from official work. Therefore, the discussion on coal alone remains. Because we are concluding the Session on the 8th and all these things are important, we should discuss them before we disperse.

This morning I was saying that I would constitute a Committee of Parliament to investigate this and make suggestions to the hon. Minister from time to time. The discussion regarding coal is very important and if that discussion takes place, the matter will be more or less settled. Therefore, let us stretch a point. Instead of two discussions, let us have three next week. There will be no harm done. I shall try to dispose of all the official business. I will give preference to that and then in addition, we shall have the other discussions. But hon. Members must be prepared to sit late, even till 8 p.m. if necessary (Interruptions). All these three Motions will be taken up next week.

Dr. M. S. Aney (Nagpur): Are we sitting everyday till 8 P.M. next week?

Mr. Speaker: Why only upto 8 P.M.? Upto 12 O'clock also, if necessary.

Shri Lal Bahadur Shastri: As I have said, I have no objection to a discussion being held on the Report of the Commissioner for Linguistic Minorities. But if you like, and the House so likes, it will be better to have it in the November Session because before that we are going to have a National Convention also. We have recently had the Chief Ministers' Conference and we are going to discuss this in the National Convention in which the different parties will be represented. It would be better for the House to discuss it after we have discussed it in the National Convention, but, as I said, I am willing to have it discussed even now, if you so like.

Mr. Speaker: It is all right.

Shri B. Das Gupta: It will be better to discuss it here before the National Convention, because it will help the discussion at the National Convention.

Mr. Speaker: There is much force in what the hon. Home Minister has said. In all our discussions, the rules provide only a couple of hours or at the most half an hour more. Hon. Members have not been satisfied with this allocation of time. They have not been satisfied with regard to the time allotted for discussion of the Report of the Commissioner for Scheduled Castes, Scheduled Tribes and backward classes. These are the other minorities and I believe hon. Members would like to have at least five hours to discuss that Report.

Some Hon. Members: Yes, yes.

Mr. Speaker: There are various minorities, linguistic, racial and others. We shall devote a full day for it after the Minister has considered this matter.

Shri Satya Narayan Sinha: Yes.

Mr. Speaker: I think hon. Members will not lose anything by that.

Shri B. Das Gupta rose—

Mr. Speaker: I shall bear this in mind and call the hon. Member first next Session when it is discussed.

12.19 hrs.

SUGARCANE CESS (VALIDATION) BILL*

The Deputy Minister of Finance (Shri B. K. Bhagat): On behalf of Shri Morarji Desai, I beg to move for leave to introduce a Bill to validate the imposition and collection of cesses on sugarcane under certain State Acts and to amend the U.P. Sugarcane Cess (Validation) Act, 1961.

*Published in the Gazette of India Extraordinary Part II—Section 2, dated. 1-9-1961.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to validate the imposition and collection of cesses on sugarcane under certain State Acts and to amend the U.P. Sugarcane Cess (Validation) Act, 1961."

The motion was adopted.

Shri B. R. Bhagat: I introduce† the Bill.

12.20 hrs.

APPROPRIATION (No. 4) BILL, 1961

The Deputy Minister of Finance (Shri B. R. Bhagat): Sir, on behalf of Shri Morarji Desai, I beg to move* that the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the Financial year 1961-62, be taken into consideration.

Mr. Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the Financial year 1961-62, be taken into consideration."

The motion was adopted.

Mr. Speaker: The question is:

"That clauses 1, 2, 3, the Schedule, the Enacting Formula and the Long Title stand part of the Bill."

The motion was adopted.

Clauses 1, 2, 3, the Schedule, the Enacting Formula and the Long Title were added to the Bill.

†Introduced with the recommendation of the President.

*Moved with the recommendation of the President.

Shri B. R. Bhagat: Sir, I move that the Bill be passed.

Mr. Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

12.22 hrs.

REPRESENTATION OF THE PEOPLE
(AMENDMENT) BILL—contd.

Mr. Speaker: The House will now resume further consideration of the motion moved by Shri R. M. Hajarnavis on the 31st August, 1961, namely:

"That the Bill further to amend the Representation of the People Act, 1950, and the Representation of the People Act, 1951, and to make certain minor amendments in the Two-Member Constituencies (Abolition) Act, 1961, as reported by the Select Committee, be taken into consideration."

Shri Banerjee was in possession of the House. The time allotted is 4 hours. He had just started. He may continue.

Shrimati Renu Chakravartty (Basirhat): What will be the division of time?

Mr. Speaker: How much time do they want?

Shrimati Renu Chakravartty: Three hours and one hour.

Mr. Speaker: All right; let it be three hours and one hour for the present.

Shrimati Renu Chakravartty: Sir, I think even in the second reading stage there will be one or two very important amendments relating to language and to places of religious worship being banned for electoral